

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

ORIGINAL APPLICATION NO.170/00354/2021

DATED THIS THE 20th DAY OF JULY, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

1. Paramesh,
S/o S.L. Shivanna,
Aged about: 62 years,
Retired MTS Tiptur HO,
Tiptur-572201,
Residing at:
Sugur village-572224,
Tiptur TK.
2. Narayanappa,
S/o Late Siddappa,
Aged about: 62 years,
Retired MTS,
Tiptur HO-572201,
Residing at:
Anchekoppalu,
Honnavalli Road P.O.
Tiptur Taluk

....Applicants

(By Advocate Shri P. Kamalesan - through video conference)

V/s

1. Union of India,
Represented by Secretary,
Department of post,
DakBhavan,
New Delhi-110 001
2. Chief Post Master General,
Karnataka Circle,
Bangalore-560 001

3. Post Master General,
South Karnataka Region,
Bangalore-560 001.
4. Superintendent of Post offices,
TumkurDn,
Tumkuru-572 101Respondents

O R D E R (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

The present Original Application has been filed by the applicants under Section 19 of the Administrative Tribunals Act, 1985 seeking therein a direction to respondents to consider their cases for grant of retrial benefits under the provisions of CCS (Pension) Rules, 1972.

2. At the very outset, learned counsel for the applicants submitted that before filing the present Original Application, the applicants had submitted the representations dated 20.12.2020 (Annexures A-3 and A-4) on which no decision has been taken by the respondents upto now. Learned counsel further submitted that the applicants will be satisfied if the present Original Application is disposed of with a direction to respondents to decide their pending representations dated 20.12.2020 (Annexures A-3 and A-4) within a timeframe.

3. Keeping in view the aforesaid limited prayer made by learned counsel for the applicants, we deem it appropriate to dispose of the present Original Application at the admission stage itself without entering into the merits of the case.

4. Accordingly, the Original Application is disposed of with a direction to Chief Post Master General, Karnataka Circle, Bangalore to decide the applicants' pending representations dated 20.12.2020 (Annexures A-3 and A-4) and pass a reasoned and speaking order in accordance with law. Before taking such a decision, the applicants shall also be afforded an opportunity of hearing. The whole exercise shall be undertaken within a period of two months from the date of receipt of a certified copy of this order.

5. Ordered accordingly.

6. However, there shall be no orders so as to costs.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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